

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

O.A.No.002/2018

Ahmedabad, this the 22nd January, 2018

**Coram : Hon'ble Ms. Praveen Mahajan, Member (A)
Hon'ble Shri J.V.Bhairavia, Member (J)**

Ramendra Pratap Singh
S/o. Sri Jamadar Singh
R/o. 5/C P 6, Avas Vikas Colony,
Mainpuri, U.P. Applicant
(By Advocate : Shri Raman Yadav)

VERSUS

1. Union of India,
Through its Secretary
Ministry of Railways,
New Delhi 110 001.
2. The Railway Recruitment Boards
Through its Chairman
1st Floor, Meter Gauge
Railway Station Building, Kalapur,
Ahmedabad 380 002. Respondents

O R D E R (ORAL)

Per : Hon'ble Ms. Praveen Mahajan, Member (A)

Heard the learned counsel for the Applicant for some

time, who states that for the time being the applicant will be satisfied if the respondents are directed to treat this application as a representation and to consider his case on merit since he has duly complied with all the conditions prescribed in the advertisement. He states that on the date on which he appeared for verification of the documents, he was already in possession of the Caste Certificate issued by the State Government dated 08.11.2016.

2. At this point of time, we consider it appropriate to direct the respondents to take on record the application filed by the applicant and treat it as his representation and decide the same on merit as per law. The same must be decided within a reasonable time and in any case not later than six weeks, by way of a reasoned and speaking order.

3. We make it clear that this order is being issued without going into merit of the case.

4. OA is accordingly disposed of at the admission stage itself.

(J.V.Bhairavia)
Member (J)

(Praveen Mahajan)
Member (A)